GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 779

TO BE ANSWERED ON THE 7^{TH} FEBRUARY, 2017 / MAGHA 18, 1938 (SAKA)

ACID ATTACK

779. SHRIMATI RAKSHATAI KHADSE:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether as per the data of the National Crime Records Bureau (NCRB), the figures relating to acid attacks is the highest in West Bengal, Uttar Pradesh and NCT of Delhi;
- (b) whether the Government proposes to frame stringent regulations on acid retailing and whole selling in the country;
- (c) if so, the details thereof; and
- (d) the other corrective steps taken by the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR)

(a): As per the information provided by the National Crime Records Bureau (NCRB), a total of 55 cases in Uttar Pradesh, 39 cases in West Bengal and 21 cases in Delhi UT were registered under acid attacks (section 326A IPC) during 2015, contributing 24.8%, 17.6% and 9.5% of total such cases registered in the country respectively, which are highest in the country.

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(b) to (d): As per the seventh schedule to the Constitution of India 'Police' and 'Public Order' are State subjects and as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments/ Union Territory Administrations.

Ministry of Home Affairs has issued a detailed Advisory in accordance with the direction of the Hon'ble Supreme Court, in WP (Crl) 129 of 2006, to all the States/UTs titled 'Measures to be taken to prevent acid attacks on people and for treatment and rehabilitation of survivors' dated 30th August, 2013 and another Advisory dated 20th April, 2015 on expediting cases of Acid Attack on women. These advisories are available on www.mha.nic.in.
